

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Dr. Promod Deo, Chairperson**
2. **Shri Bhanu Bhushan, Member**
3. **Shri R. Krishnamoorthy, Member**
4. **Shri S.Jayaraman, Member**

Petition No. 89/2008

In the matter of

Ensuring secure and reliable operation of Southern Regional Grid by maintaining the grid frequency above 49.0 Hz

And in the matter of

Southern Regional Load Despatch Centre, Bangalore **Petitioner**

Vs.

1. Transmission Corporation of Andhra Pradesh Ltd., Hyderabad
2. Karnataka Power Transmission Corporation Ltd., Bangalore
3. Tamil Nadu Electricity Board, Chennai
4. Kerala State Electricity Board, Thiruvananthapuram
5. Electricity Department, Govt. of Pondicherry, Pondicherry
6. Electricity Department, Govt. of Goa, Panaji
7. NTPC Ltd, New Delhi
8. Neyveli Lignite Corporation Ltd, Neyveli
9. Nuclear Power Corporation of India Ltd, Mumbai
10. Southern Regional Power Committee, Bangalore **Respondent**

ORDER

In the course of examination of the above petition, the Commission, vide its order dated 22.9.2008 observed that the principal reason for huge gaps in demand and supply was the lack of proper planning by the States. Accordingly, directions were issued to all the State Transmission Utilities to file the planning data for first weeks of January 2009 and April 2009, as per Annexure – VI to the above order.

2. Although the reports in compliance of the above directions have not been received from all the State Transmission Utilities, those received as such are revealing. On examination of the data received, the Commission is satisfied that the exercise can serve as an effective mechanism for ensuring proper planning by the State Utilities as well as for curtailing over-drawals from the grid which, of late, is acquiring devastating proportion. Besides, it is anticipated that the report would also provide data for evaluating the post-event performance of the State Utilities.

3. In this context, it is also relevant that clause 6.4.5 of the Indian Electricity Grid Code (IEGC) mandates as under

“6.4.5 The SLDCs/STUs shall regularly carry out the necessary exercises regarding short-term and long term demand estimation for their respective States to enable them to plan in advance as to how they would meet their consumer’s load without overdrawing from the grid.”

4. The Commission has decided to make the report a regular feature. Accordingly, all the State Transmission Utilities in India including State Electricity Boards/Departments where a separate STU has not yet been constituted are directed to submit the report as per Annexure A to this order, to this Commission, their respective State Commission and State Government, and the Regional Load Despatch Centre for the first week of January, April, July and December by the last day of the preceding November, February, May and August respectively.

5. It is also made clear that any laxity in submission of the report as per para 4 above shall amount to non-compliance of the order of the Commission as well

as the provisions of the IEGC and thereby render the defaulting utility liable for appropriate action under the provisions of the Electricity Act, 2003.

Sd/=
(S. Jayaraman)
Member

Sd/=
(R. Krishnamoorthy)
Member

Sd/=
(Bhanu Bhushan)
Member

Sd/=
(Dr. Pramod Deo)
Chairperson

New Delhi, dated 27th January 2009

Annexure A**PLANNING TO MEET THE CONSUMER LOAD**
(In compliance with clause 6.4.5 of IEGC)

State :

Period : First week of,

Submitted by :

SL. NO.		MORNING PEAK (MW)	EVENING PEAK (MW)	DAILY ENERGY (Mu)
1.	Forecast of total consumer load
2.	Consumer load planned to be met
3.	Intra-State T&D loss (estimated)
4.	Total of 2 & 3
5.	Installed capacity of Intra-State generation, including IPPs (MW)			
	(a) Thermal MW		
	(b) Hydro MW		
	(c) Others MW		
	(d) Total MW		
6.	Expected ex-power plant availability of intra-State generation (after allowing for plant outages and auxiliary consumption)			
	(a) Thermal
	(b) Hydro
	(c) Others
	(d) Total
7.	State's entitlement in installed capacity of Central generation MW		
8.	Expected entitlement in Central generation on State periphery (after allowing for plant outages, auxiliary consumption and ISTS losses)			
	
9.	Power proposed to be procured from other sources
10.	Total of 6(d), 8 & 9